

From

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The Registrar General
Punjab and Haryana High Court
Chandigarh.

To

1. All the District and Sessions Judges in the State of Punjab.
2. All the District and Sessions Judges in the State of Haryana.
3. The District and Sessions Judge, Union Territory, Chandigarh.

Sub: Working of Courts in the States of Punjab, Haryana and Union Territory, Chandigarh.

Sir/Madam,

In continuation of letter dated 06.10.2020 issued by this office, Hon'ble the Chief Justice has been pleased to order that all the District and Sessions Judges in the State of Punjab, Haryana and U.T. Chandigarh shall permit the physical hearing in all categories of cases subject to their own assessment of prevailing local conditions including the intensity of spread of COVID-19 pandemic. However, it is made clear that the guidelines/Health Advisories issued by the Government of India and the respective State Governments from time to time, shall be strictly followed. All other conditions laid down in letter dated 06.10.2020 to be followed as such.

You are further requested to send weekly report regarding duration/time of sitting of each Presiding Officer in Court, number of cases listed before each Court, gist of work done and disposal thereof, on each day.

Besides, it is further requested that you, in consultation with the respective Bar Associations, Deputy Commissioner, Superintendent of Police, Civil Surgeon and other health authorities, amicably sort out all problems, if any, relating to physical hearing of the cases while adhering to instructions contained in letter dated 06.10.2020 supra and other mandatory guidelines relating to Covid-19 pandemic.

Kindly send acknowledgement of the same.

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(Sanjiv Berry)
Registrar General